

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:306
ANSWERED ON:23.11.2012
EXPORT ORIENTED UNITS
Choudhary Shri Harish;Singh Shri Ratan

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government keeps information regarding the direct taxes in case of export-oriented units; and
- (b) if so, the details thereof and if not, the reasons therefor and reaction thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a) and (b) The 100% Export Oriented Units have been enjoying a 100% deduction of export profits under section 10B of the Income-tax Act, 1961. This tax benefit has been available till assessment year 2011-12 .